

PART A

Welcome to Max Life Insurance

Date <Date>

To <Name of the Policyholder>

<Address 1> <Address 2>

<City> - <Pin Code><State>

Policy no.: <Policy number>
Telephone: <Telephone number>
Email id: <Email address>

Welcome

Dear <Name of the Policyholder>,

Thank you for opting for Max Life COVID19 One Year Term Rider (Non-Linked Non-Participating Individual Pure Risk Premium Life Insurance Rider). We request you to go through the enclosed Rider.

What to do in case of errors

On examination of the Rider (enclosed herewith), if you notice any mistake or error, proceed as follows:

- 1. Contact our customer helpdesk or your agent immediately at the details mentioned below.
- 2. Return the Rider to us for rectifying the same.

Cancelling Rider In case You are not satisfied with the Rider, You have the option to cancel it by returning the original copy with a written request, stating the objections/ reasons for such disagreement, to us within 15 (Fifteen) days (30 days if the Rider is obtained through distance marketing modes), from the date of receiving the Rider

Result: Upon return, the Rider shall terminate forthwith and all rights, benefits and interests under the Rider shall cease immediately. We will only refund the Rider Premiums received by Us, after deducting the proportionate risk Rider premium for the period of cover, charges of stamp duty paid and the expenses

incurred on medical examination of the Life Insured, if any.

Long protection

term

We are committed to giving you honest advice and offering you long-term savings, protection and retirement solutions backed by the highest standards of customer service. We will be delighted to offer you any assistance or clarification you may require about your Rider or claim-related services at the address mentioned below. We look forward to being your partner for life.

Yours Sincerely,

document.

Max Life Insurance Co. Ltd.

<Name>
<Designation>

Agent / Intermediary detail: <Name>, <Code>, <Address>, <Contact>

Max Life Insurance Company Limited

Plot No. 90A, Sector 18, Gurugram, 122015, Haryana, India

Phone: 4219090 Fax: 4159397 (From Delhi and Other cities: 0124) Customer Helpline: 1860 120 5577

Regd. Office: 419, Bhai Mohan Singh Nagar, Railmaira, Tehsil Balachaur, District Nawanshahr, Punjab -144533

Visit Us at: www.maxlifeinsurance.com E-mail: service.helpdesk@maxlifeinsurance.com

IRDAI Registration No: 104

Corporate Identity Number: U74899PB2000PLC045626



RIDER PREAMBLE

MAX LIFE INSURANCE COMPANY LIMITED

Regd. Office: 419, Bhai Mohan Singh Nagar, Railmajra, Tehsil Balachaur, District Nawanshahr, Punjab -144533

Max Life COVID19 One Year Term Rider

(Non-Linked Non-Participating Individual Pure Risk Premium Life Insurance Rider)
UIN: 104B048V01

Max Life Insurance Company Limited has entered into this contract of insurance on the basis of the information given in the Proposal Form together with the Premium deposit, statements, reports or other documents and declarations received from or on behalf of the proposer for effecting a life insurance contract on the life of the person named in the Schedule below.

We agree to pay the benefits under the Rider on the happening of the insured event, while the Rider is in force subject to the terms and conditions stated herein.

Max Life Insurance Company Limited

Place of Issuance: Gurugram, Haryana



RIDER SCHEDULE

Type of Base Policy-Office-**Base Policy Name-**

Policy UIN - [•] Rider Name – Max Life COVID19 One Year Term Rider

Type of Rider – Non-Linked Non-Participating Individual Pure Risk Premium Life Insurance Rider

Rider UIN - 104B048V01

Policy No./ P			Clie	nt ID:		
Date of Prop	osal:					
Policyholder	/ Proposer:			Age Admitted: Yes/No		
PAN:				Gender:		
	n Source & I.D No			Tel No./Mobile No.:		
	with Life Insured	:		Email:		
Date of Birth						
	r all communicatio	n purposes)	:			
Life Insured	-			Age Admitted: Yes/No		
	n Source & ID No.	:		Gender:		
Date of Birth	1:					
Age:						
Address:						
Nominee(s):					Guardian/Appointee (if Nominee is minor):	
	Relationship of	Date of	Age:	%		
Name	Nominee(s) with	Birth		share		
	Policyholder:	of				
		Nominee:				
Date of Com	mencement of Ris	k under Rid	er:		Premium Payment mode:	
Date of Issua	ance of Rider:					
Premium Pa	yment Method:			Bill Draw Date:		
				Bank Account Number:		
Agent's nam	e/ Intermediary na	ame:		Agent's code/ Intermediary code:		
Email:	·			Agent's/ Intermediary License No.:		
Address:				Mobile/Landline Telephone Number:		
Details of Sa	les Personnel (for	direct sales	only):	_		



List of coverage	Maturity Date	Insured Event	Rider Sum Assured (INR)	Diagnosis Benefit @ 20 % of Rider Sum Assured (INR)	Rider Term	Rider Premium A (INR)	GST**and any other applicable taxes, cesses & levies B (INR)	Total Rider Premium along with applicable taxes, cesses and levies payable as per Premium payment mode selected $C = [(A+B)]$ (INR)	Due Date when Rider Premium is payable/Date when the Last Premium is payable
Rider (s)	Dd/mm/yy	As per Clause 1 of Part C							

^{**}GST includes IGST, SGST, CGST, UGST (whichever is applicable) and applicable cesses.



PART-B

DEFINITIONS APPLICABLE TO YOUR RIDER

The words and phrases listed below will have the meanings attributed to them wherever they appear in this Rider unless the context otherwise requires. The terms used in this Rider but not defined will derive their meaning from the Policy.

- 1. "Accident" means sudden, unforeseen and involuntary event caused by external, visible, violent means;
- 2. "Appointee\Guardian" means the person named by You (as applicable and registered with Us in the Schedule who is authorised to receive and hold in trust the benefits under this Policy on behalf of the Nominee/(s), if the Nominee/(s) is/are less than Age 18 on the date of payment of the such benefit;
- 3. "Age" means the Life Insured's age on last birthday as on the Date of Commencement of Risk under Rider or on the previous Policy Anniversary, as the case may be;
- "Authorised Test Center" means a laboratory which has been accredited / authorized by local authorities (viz. municipal, district level or state health departments) for COVID-19 testing;
- 5. "Base Policy" means the policy to which this Rider is attached and forms part of;
- 6. "Claimant" means You, Nominee(s) (if valid nomination is effected), assignee(s) or their heirs, legal representatives or holders of a succession certificates in case Nominee(s) or assignee(s) is/are not alive at the time of claim;
- 7. "COVID-19" means an infectious disease caused by novel corona virus named as "Severed Acute Respiratory Syndrome Coronavirus 2 (SARS COV 2):
- "Date of Commencement of Risk under Rider" means the date as specified in the Schedule, on which the coverage under this Rider commences;
- 9. "Date of Issuance of Rider", means the date, as specified in the Rider Schedule, on which the Rider has been issued;
- 10. "Diagnosis" or "Diagnosed" means the definitive diagnosis of COVID -19 test report from an Authorised Test Center during Rider Term. In the event of any doubt regarding the appropriateness or correctness of the Diagnosis, We will have the right to call for an examination of the Life Insured and/or the evidence used in arriving at such Diagnosis, by an independent expert selected by Us. The opinion of such an expert as to such Diagnosis shall be binding on both You and Us;
- 11. **"Force Majeure Event"** means an event by which performance of any of Our obligations are prevented or hindered as a consequence of any act of God, State, strike, lock-out, legislation or restriction by any government or other authority or any circumstance beyond Our anticipation or control during continuance whereof the performance of Our obligations under this Policy shall remain wholly or partially suspended;
- 12. **"Freelook"** means a period during which, subject to the Clause 6 Part D of the Rider, You have an option to return the original Rider to Us by stating the objections/reasons for such disagreement in writing;
- 13. "IRDAI" means the Insurance Regulatory and Development Authority of India;
- 14. "Life Insured" means the person named in the Schedule, on whose life the Rider is affected;
- 15. "Maturity Date" means the date specified in the Schedule, on which the Rider Term expires;
- 16. "Medical Practitioner" means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or any other such body or Council for Indian Medicine or for homeopathy set up by the Government of India or by a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license, provided such Medical Practitioner is not You, the Insured Persons covered under this Policy or a spouse, Your lineal relative and/or of the Insured Persons or a Medical Practitioner employed by You/the Insured Persons;
- 17. "Nominee" means nominee nominated by You (only if You are the Life Insured) in accordance with Section 39 of Insurance Act, 1938 as amended from time to time, to receive the benefits under the Rider and whose name is mentioned in the Schedule;
- 18. "Quarantine" means isolation (including self-isolation and home-quarantine) of the Life Insured either, due to Diagnosis or suspected infection of COVID-19 on advice of a Medical Practitioner or Central or the State Government Authorities;
- 19. "Rider" means this rider contract containing these terms and conditions;
- 20. **"Rider Premium"** means a single premium amount specified in the Schedule, payable by You to Us in a single instalment to secure the benefits under the Rider, excluding applicable taxes, cesses and levies, if any;
- 21. "Rider Sum Assured" means the maximum amount of benefit payable in case of death of the Life Insured under this Rider, as specified in the schedule. The Rider Sum Assured shall in no case, exceed the higher of guaranteed death benefit or sum assured under the Base Policy;
- 22. "Rider Term" means the term of this Rider as specified in the Schedule;
- 23. **"Schedule"** means the Rider schedule and any endorsements attached to and forming part of the Rider and if any updated Schedule is issued, then, the Schedule latest in time;
- 24. "Underwriting Policy" means an underwriting policy approved by Our board of directors;
- 25. "Waiting Period" means a period 15 (Fifteen) days, starting from the Date of Issuance of Rider. In case of foreign travel by Life Insured during Rider Term, the waiting period of 15 (Fifteen) days shall be applicable again from the date the foreign travel ends;
- 26. "We", "Us" or "Our" means Max Life Insurance Company Limited; and
- 27. "You", "Your" or "Policyholder" means the policyholder as named in the Schedule.





PART - C

RIDER FEATURES, BENEFITS & RIDER PREMIUM PAYMENT CONDITIONS

1. RIDER BENEFITS

Subject to the Clause 1.3 (Exclusions) below, following Rider benefits shall be available in case of diagnosis or death:

1.1 Diagnosis Benefit:

- a. Anytime during the Rider Term, but after the expiry of the Waiting Period, if the Life Insured is Diagnosed then we shall pay 20% of the Rider Sum Assured as a lump sum diagnosis benefit ("Diagnosis Benefit") and Diagnosis Benefit shall terminate.
- b. The Diagnosis Benefit shall be payable only once under this Rider and in case of any subsequent Diagnosis, no Diagnosis Benefits shall be payable.
- c. It is clarified that no Diagnosis Benefit shall be payable if the Life Insured is Diagnosed post the expiry of the Rider Term.

1.2 Death Benefit:

If at any time during the Rider Term, but after the expiry of the Waiting Period, the Life Insured dies (for any reason other than Accident or suicide) after being Diagnosed, then We will pay the Rider Sum Assured plus Diagnosis Benefit (if not already claimed under Clause 1.1(a) above), in lump sum to the Claimant. If it is found that at the time of death during the Rider Term the Life Insured was Covid-19 positive and the exclusion as specified in Clause 1.3 below are not found applicable, only then the death benefit shall be payable. However, if Life Insured is Diagnosed during the Rider Term but dies after the Rider Term, then the death benefit shall not be payable and only Diagnosis Benefit will be payable. It is further clarified that no benefit under this Rider shall be payable if the Life Insured dies post the Rider Term. If the Diagnosis Benefit claim is rejected, then the death benefit will also be rejected.

1.3 Exclusions applicable to benefits payable under this Rider

The following exclusions shall be applicable to the benefits payable under this Rider:

- a. No benefit under this Rider shall be payable if Life Insured is Dignosed or dies due to COVID -19, during the Waiting Period. In such case the benefits under this Rider shall terminate and We will only refund 100% of the Rider Premium received (excluding applicable taxes, cesses & levies) corresponding to the Rider benefit.
- b. No benefit under this Rider shall be payable in the case the Life insured dies due to Accident.
- c. We shall not be liable to make any Diagnosis benefit payout under this Rider, directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:
 - 1. Any Illness, sickness or disease other than COVID19.
 - 2. Any co-habitation (living in same space) with a known or Quarantined COVID-19 patient before Date of Commencement of Risk under the Rider or Date of Issuance of Rider, whichever is later.
 - 3. Diagnosis/hospitalization done at unauthorized centers.
 - 4. Diagnosis done outside India.
 - 5. Claim event based on certification/diagnosis/treatment from persons not registered as Medical Practitioners, or from a Medical Practitioner who is practicing outside the discipline that he/she is licensed for.
 - Already COVID-19 infected individuals on or before the Date of Commencement Risk under Rider or Date of Issuance
 of Rider, whichever is later.
 - 7. Individuals already under Quarantine due to COVID-19 infection on or before the Date of Commencement of Risk under Rider or Date of Issuance of Rider, whichever is later.
- d. If any of the exclusions is found at underwriting stage, then the Rider will not be offered. However, if any exclusion is accepted as per Underwriting Policy, the claim under this Rider will not be rejected on ground of that exclusion.

2. MATURITY BENEFIT

No maturity benefit is payable under this Rider.

3. PREMIUM

Once the Rider Premium has been received, no other premium payments will be payable/ accepted under the Rider.

4. HOSPITALIZATION BENEFITS

No hospitalization benefits shall be payable under this Rider.



PART-D

SERVICING CONDITIONS APPLICABLE TO THE RIDER

1. SURRENDER VALUE

No Surrender value is payable under this Rider.

2 LOANS

You are not entitled to any loans under this Rider.

3. REVIVAL OF THE RIDER

If the due premium under the Base Policy is not paid within the grace period allowed under the Base Policy and the Base Policy lapses, then the cover under this Rider shall also cease at the end of such grace period. However, the Rider will be automatically revived if the Base Policy is revived before Maturity Date under this Rider.

4. PAYMENT OF RIDER BENEFITS

- 4.1 The benefits under this Rider shall be payable upon Claimants written request and on submission of satisfactory documentary proof to Us.
- 4.2 Once the death benefit under this Rider is paid to the Claimant, this Rider will terminate and the same shall constitute a valid discharge of Our liability under this Rider.

5. TERMS AND TERMINATION OF THE RIDER

- 5.1 The Rider shall continue to be in force for the Rider Term as specified in the Schedule from the Date of Commencement of Risk under Rider.
- 5.2 This Rider shall automatically terminate on the occurrence of any of the following events during the Rider Term:
 - 5.2.1 on the date on which we receive the Freelook cancellation request from You;
 - 5.2.2 on the date of death of the Life Insured;
 - 5.2.3 on the expiry of the Rider Term;
 - 5.2.4 on date on which the Rider or Base Policy has expired, cancelled or terminated for any reason whatsoever;
 - 5.2.5 on receipt of written request from You for surrender of the Base Policy: or
 - 5.2.6 upon payment of dues as per suicide clause (Clause 3 of Part-F);

6. FREELOOK CANCELLATION

"Freelook" means a period of 15 days or 30 days (if the Rider is sourced through distance marketing modes such as internet, SMS, tele marketing, interactive electronic medium etc.) from the date of receipt of the Rider, to review the terms and conditions of the Rider, where if You disagree to any of those terms and conditions, You have the option to return the Rider stating the reasons for objection. Upon return, the Rider will terminate forthwith and all rights, benefits and interests under the Rider will cease immediately. You shall be entitled to a refund of the Premium received by Us after deducting the proportionate risk premium for the period of cover, charges of stamp duty paid and the expenses incurred by Us on medical examination of the Life Insured, if any.



PART-E

RIDER CHARGES

APPLICABLE FEES/ CHARGES UNDER THIS RIDER

This Rider is a non-linked non-participating individual pure risk premium life insurance rider, so Part E is not applicable to this Rider.



PART-F

GENERAL TERMS & CONDITIONS OF THE RIDER

These general terms and conditions are applicable in addition to the general terms and conditions of the Base Policy.

1. ELIGIBILITY AND OTHER CONDITIONS FOR RIDER BENEFITS

- 1.1. The Rider has been written on a single life basis.
- 1.2. The minimum Age of the Life Insured on the Date of Commencement of Risk under Rider should be 18 (Eighteen) years.
- 1.3. The maximum Age of the Life Insured on the Date of Commencement of Risk under Rider cannot exceed 65 (Sixty-Five) years.
- 1.4. Maximum Age of the Life Insured on Maturity Date cannot exceed 66 (Sixty-Six) years.
- 1.5. The Rider Term shall in no case exceed the policy term under the Base Policy.
- 1.6. Irrespective of the number of Max Life COVID19 One Year Term Rider(s) taken by You or Life Insured, the benefits under the Rider shall be payable only once in respect of a Life Insured. For the sake of clarity, the maximum amount payable under the Rider is 120% of Rider Sum Assured and in no event the maximum cumulative benefits payable under any or all Max Life COVID19 One Year Term Rider(s) shall exceed Rs.12,00,000/- (Rupees Twelve Lakhs).

2. TAXES

- 2.1. All Rider Premiums are subject to applicable taxes, cesses, and levies which will entirely be borne by You and will always be paid by You along with the payment of Rider Premium. If any imposition (tax or otherwise) is levied by any statutory or administrative body under the Rider, We reserve the right to claim the same from You. Alternatively, We have the right to deduct the amount from the benefits payable by Us under the Rider.
- 2.2. Tax benefits may be available subject to prevailing tax laws. Tax laws and the benefits arising thereunder are subject to change. You are advised to seek an opinion of Your tax advisor in relation to applicable tax benefits and liabilities.

3. SUICIDE EXCLUSION

Notwithstanding anything stated herein, if the Life Insured commits suicide, whether sane or insane, within 12 months from the Date of Commencement of Risk under the Rider during the Rider Term, all risks and benefits under the Rider will cease and no benefits will be payable. In such an event, We will only refund, to the Claimant, the Rider Premium received under this Rider.

4. CLAIM PROCEDURE

- 4.1. A Claimant claiming benefits under this Rider shall endeavor to notify Us of the same, in writing, within 90 (Ninety) days from the Death/ Diagnosis.
- 4.2. We will require the following documents in case of claim under this Rider:
 - a) Claimant's statement in the prescribed form;
 - b) death certificate issued by the local/municipal authority (only in the case of death of the Life Insured)
 - c) attending physician's statement;
 - d) Diagnosis report from an Authorized Test Center (as per government guidelines);
 - e) identity proof of the Claimant including nominee(s) bearing their photographs and signatures; and
 - f) any other documents/information required by Us for assessing and approving the claim request.
- 4.3. A Claimant can download the claim request documents from Our website www.maxlifeinsurance.com or can obtain the same from any of Our branches.
- 4.4. We reserve the right to scrutinize the documents submitted by the Claimant and/or investigate the cause leading to the occurrence of the insured event and deny the claim partially or completely on the basis of Our scrutiny of the documents or investigation, as the case may be. We shall pay the benefits under this Rider subject to Our satisfaction:
 - a) that the benefits have become payable as per the terms and conditions of this Rider; and
 - b) of the bonafides and credentials of the Claimant.
- 4.5. Subject to Our sole discretion and satisfaction, in exceptional circumstances such as on happening of a Force Majeure Event, We may decide to waive all or any of the requirements set out in Clause 4.2 of Part F.

5. DECLARATION OF THE CORRECT AGE AND GENDER

Same as Base Policy

6. FRAUD, MISREPRESENATION AND FORFEITURE

Same as Base Policy.

7. NOMINATION

Same as Base Policy.

8. ASSIGNMENT

Same as Base Policy.

9. TRAVEL RESTRICTION

There are no restrictions on travel or occupation under this Rider. However, the Waiting Period as defined under Clause 25 of Part B, shall be applicable.

10. RIDER CURRENCY

As per Base Policy.

11. ELECTRONIC TRANSACTIONS

As per Base Policy.

12. AMENDMENT





As per Base Policy.

13. REGULATORY AND JUDICIAL INTERVENTION

As per Base Policy.

14. FORCE MAJEURE

As per Base Policy.

15. COMMUNICATION AND NOTICES

As per Base Policy.

16. GOVERNING LAW AND JURISDICTION

As per Base Policy.



PART - G

GRIEVANCE REDRESSAL MECHANISM AND OMBUDSMAN DETAILS

As per Base Policy.